

**GOVERNMENT OF INDIA  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA**

UNSTARRED QUESTION NO:3095  
ANSWERED ON:22.03.2002  
ROAD TRANSPORTATION CHARGES  
RAMSINH PATALIYABHAI RATHWA

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:**

(a) whether the State Government of Gujarat has represented to the Union Government for allowing actual road transportation charges in respect of lifting of levy sugar price equalization fund scheme; and

(b) if so, the details thereof and the reaction of the Union Government thereto?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION ( SREENIVASA PRASAD )

(a)&(b): Yes, Sir. The Government of Gujarat represented to the Central Government regarding reimbursement of actual road transportation charges. The State Government has been informed, inter alia, that Central Government has revised the margin guidelines on 4.11.1996 and as per these guidelines the transportation charges, with effect from 1.4.1996, are being reimbursed at a flat rate for each State to be fixed on the basis of audited figures of expenditure duly approved by the State Government concerned incurred for previous year.